

standards of international highways and a few sections only need to be constructed or up-graded. Work on most of these sections is in progress as part of the Five-Year Plans of the Central and State Governments concern ed. A bridge, two miles long, on Priority Route No. A-I over the river Sone at Dehri-on-Sone has recently been completed. With the completion of this bridge, this arterial route connecting Turkish/Iranian border with Viet-Nam and Singapur, has been completed within India. Work on some other roads, such as the Silchar-Imphal road, is in progress.

**F.A.O. EXPERTS TO ASSIST AGRICULTURAL INVESTMENT**

214. SHRI RAM SINGH: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

(a) whether it is a fact that F.A.O. experts have arrived to assist Government in preparing a programme of agricultural investment in all the States; and

(b) if so, what are going to be the broad outlines of the programme ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA): (a) No, Sir.

(b) Does not arise.

**RICE ALLOTMENT TO WEST BENGAL**

215. SHRI CHITTA BASU: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

(a) whether the Government of West Bengal has made any representation to the Centre to enhance the quantum of rice allotment for the year 1966-67;

(b) if so, what was the quantity of increase in rice suggested to meet the situation in West Bengal; and

(c) what is the reaction of the Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI P. GOVINDA MENON): (a) and (b) The West Bengal

Government have asked for an additional 1 lakh tonnes of rice over and above the 1 lakh tonnes promised to them during 1966.

(c) The request will be kept in view while distributing the rice available to the Centre.

**SUPREME COURT JUDGEMENT IN 'BLITZ' PUBLICATION OF EVIDENCE CASE**

216. SHRI U. S. DUGAL:  
SHRI P. ABRAHAM:

Will the Minister of LAW be pleased to state:

(a) whether Government have examined the implications of the Supreme Court Judgement in the 'Blitz' publication of evidence case;

(b) if so, whether the petition was dismissed on substantive or procedural grounds; and

(c) what action Government propose to take to ensure that the principle of 'open trial' is not violated?

THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PATTABHIRAMAN): (a) Yes, Sir.

(b) The petition was mainly dismissed on substantive grounds viz. that the order passed by the Learned Judge was within his jurisdiction and, therefore, there was no question of the Supreme Court exercising its extraordinary powers to issue a Writ under Art. 32.

(c) The question does not arise, as the Supreme Court has generally upheld the principle of "open trial".

**SUGAR EXPORT**

217. SHRI U. S. DUGAL: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

(a) whether it is a fact that export of sugar from India is being made from the coastal areas only; and

(b) if so, the difficulties experienced by Government in exporting sugar from mills in Northern India?